example should be set that this kind of totally uncivilised behaviour would not be tolerated by the society. That is the most important thing.

THE DEPUTY CHAIRMAN: Now, we take up the Calling Attention to matter of urgent public importance.

## RE. CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Problems being faced by Mills running under National Texthes Corporation and action taken by the Government in regard thereto

SHRI GURUDAS DAS GUPTA (West Bengal: Madam Deputy Chairman,. I call the Atienlion of the Minister of Textiles to the problems being faced by the mills running under the National Textiles Coipoiation and the action taken by Government in regard thereto.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Madam Deputy Chairman, the National Textile Corporation has been incurring massive losses since its inception due mainly to old machinery, low productivity, surplus labour force, high raw" material costs, low capacity utilisation and so on. National Textile Corporation has, thus, accumulated a cash less of Rs. 2300 crores (Prov.) upto 31st March, 1993 of which Rs. 1800 crores have been reimbursed by the Government through loans. Government has also waived/subsidised payment of interest amounting to Rs. 1163 crores on the loans given to National Textile Corporation. The severe burden imposed upon the national exchequer by this performance of National Tsx-tile Corporation called for new intiatives in order to ensure its continued survival,

Government have, therefore, approved a strategy to turn around the mills of National Textile Corporation, The key elements of the strategy are selective modernisation, financial managerial restructuring rationalisation of surplus workforce through the Voluntary Retirement Scheme (VRS). The question of closure or retention of the individual mills of NTC shall only be taken up after assessing the impact of labour rationalisation currently being, effected through VRS and other relevant factors on their viability. Such a decision would only be taken after exhausing all other options and protecting the interests of the workers. Government are accordingly willing to support any concrete and financially viable proposal for the cooperativisation of mills of NTC provided it has the consent of all parties concerned.

The Turn Around Strategy provides an outlay of Rs. 689 crores for rationalisation of surplus officers, employees and workers, Rs. 533 crores for selective modernisation, Rs. 2C0 crores to meet the requirement of 1 quidity during the period of transition of implementation of the Turn Around Strategy and Rs. 50 crores for the creation of a Rehabilitation Fund for retraining and redeployment of the rationalised employees. The Modernisation Plan would lead to the induction of imported production tchnology to improve the present levels of utilisation and productivity in order to maximise contribution level on existing product mix and also increased production of high value added products. Such modernisation, accompanied by reduction of surplus work force and apptopiiate financial restructuring, is expected to result in the turn around of National Textile Corporation at the end of three years.

The Turn Around Strategy has already been put into implementation. The Voluntary Retirement Scheme has been well received; modernisation schemes with an outlay of Rs. 40.07 crores are under implementation; an amount of Rs. 100 Crores

has been released to National Textile Corporation during 1992-93 in addition to normal budgetary support, to meet its requirement of interim liquidity, schemes for the training and rehabilitation of workers rationalised under the Voluntary Retirement Schtme have been drawn up and approved and are already under implementation.

However, seven of the nine Subsidiary Corporations under National Textile Corporation, have been referred to the Board for Industrial and Financial Reconstruction (BIFR). BIFR is expected to determine and enforce measures for the revival of these companies with the consent and concurrence of all parties concerned.

SHRI GURUDAS DAS GUPTA: Madam, the statement of the hon. Minister is not based on facts, does not speak the truth and tries to hide the plan of the Government to surreptitiously close down about 34 NTC milk in the country and off-load about 70,000 workers of our country. The Minister states 'hat a decision has not been taken whether to close or keep them and such a decision would only be taken after exhausting all other options and protecting the interests of the workers. That means that the Government says that a decision to close down the mills has not been taken. This is a statement which I would like to challenge on the floor of the House. The National Textile Corporation, holding company, had send a fax message to the subsidiaries in the country, including toe WBABO situated in Calcutta. At the end of the fax message, it is categorically stated that the cotton which is being collected to be delivered to the mills for production should not be given to those mills which are slated for closure or merger. Let me read this. Madam. This is a fax sent by Mr. R. L. Kapur from the NTC, New Delhi. At the end, it :s stated, "The release of this cotton should not be to the mills which are either slated for closure or merger". This means that the Government is directing the NTC management to withhold the supply of cotton to those units which

it considers to be meant for closure or merger. Therefore, the cotton supply is being suspended and this is being done to close; the production, to close the mills, without declaring closure. A method that used to be taken recourse to by the private sector is now being taken recourse to by the Ministry of Textiles violating all the labour laws in the country.

Secondly, there is another piece of information, another telex message, from Mr. R M. Jain, General Manager-Finance, to all the subsidiaries, including that which is situated in Calcutta. In this telex message, Mr. Jain categorically states that the credit will be given—credit means working capital—, the woiking capital has been arranged by the holding company to run the mills. It is categorically stated—I quote— "The credit will be given only to the viable mills. The NTC will certify the names of the mills which are going to be viable". This means that the death certificate is being prepared before the patient is dead.

Therefore, Madam, the hon. Minister of State for Textiles is misleading the House. The Government has already decided to close down the mills and it is taking the course of a surreptitious strategy so that J it can take Parliament by surprise, it can take the trade unkms by surprise, ft can create a situation when the closure of the mills becomes a fait accompli. Madam, let me just give one or two examples. At the present moment of time, there is a mill in Lncknow which has been closed by the NTC, violating an order of the Labour Department of the Uttar Pradesh Govern- ment. The Labour Department of the Uttar Pradesh Government has declared the closure illegal on 2nd January, 1993. Even this decision of the State Government, under which the NTC comes, is being violated. At the present moment, production is suspended in a number of mills in the country including three mills in West Bengal. Production has come to a standstill. The main reason is that there is either no money to procure cotton no money to pay wages.

In West Bengal, Madam, eleven textile: mills were producing much below their capa-; city because they did not have cotton. This: was the situation three months back. Last month they could get some money to procure cotton but at that point of time they did not have the money to pay wages to the workers. Therefore, the Government is playing a dangerous game, a dangerous game to close down the NTC mills. What is the reason? The Government has a definite strategy and that definite strategy is to close down the NTC mills step by step and hand over the textile market to the tycoons like Reliance, Bombay Dyeing, Century, etc. It is the game of the Government. In the name of lack of viability, absence of viability, it has undertaken the job of surrendering the entire textiles, the supply of entire textiles, to the private sector undertakings; otherwise, how can the Government explain the situation ? The NTC was" set up in the 'seventies'. There were 125 mills; The reason for taking over the mills by the NTC was obsolescence. These mills were rendered sick by the managements and the Government had taken over these mills to run them and produce low-value textiles for the common people. That was the strategy for taking over the 125 textile mills. But let us examine it in derail.

What was the amount of money that the Government had spent to modernise these units which were- made sick by their own delinquent managements? Since 1968 the Government had spent only Rs. 432 crores or Rs. 433 crores in all for 125 mills which were. sick once upon a time and which were left by the delinquent managements. Why were no more funds given? Why didn't the Government spend enough funds to modernise these mills which Government had taken over with one old declaration that it should be made, viable and there should be Government funds tomake these units viable? Why were no funds forthcoming? This is not the full story. It is not that only Rs. 432 carers, were spent. The full story lies elsewhere. In 1986 there was a five

year plan initiated by the Ministry of Textiles and Government of India. They had allotted Rs. 750 crores and the fund was called 'Textile Modernisation Fund'. It had Rs. 750 crores. The IDBI was the nodal agency. What was found at the end of the third year? It was found that the IDBI had allotted Rs. 883 crores for modernisation. It was a very good news. They had increased their sum. But out of that Rs. 833 crores-Madam, you believe it or not-only Rs. 43 crores were given to the NTC. The rest of the funds, which was around Rs. 840 crores, was made over to the private sector. When the Government did not have the funds to modernise its own mills which were taken over as sick, there was enough funds to give to the private sector. This is where the conspiracy begins. We don't have funds for the NTC but we do have funds to give money at a very low rate of interest to the private sector. Why was it done? Why was public money. Governmeat money, bank's money allowed to be diverted to the private sector? Therefore, the argument of obsolescence is a manipulated argument. These mills have been deliberately made sick. Funds were withheld. Fund meant for the NTC have been diverted to some other people. Therefore, it is not that the NTC is sick because of the trade unions, it is not that the NTC .is sick because they don't have orders, it is not that the NTC is sick because productivity is low: NTC is sick because the Government had decided to make it sick. That is the deliberate attempt on their part. This is number one charge, against them, by

Secondly, what was the suggestion of the NTC to make it viable? The NTC suggested that the total production of janata cloth should be increased from 100 million square metres to 150 million square metres. The NTC wanted to increase the production. The NTC was meant to produce low value textiles for the common people for whom the Minister has enough, tears In the Oiiestion Hour the Minister was speaking for the people living below

the poverty line and he said that the NTC was meant to produce low value textiles for the common people, for the people who are below the line of sustenance. That was the election manifesto of the Congress party. The NTC wanted to produce 150 million square metres of doth instead of 100 million square metres. But the Textiles Ministry did not give the permission and because of that a large part of its installed capacity was idle. So, the idle capacity was there because you did not allow the NTC to produce Janata cloth. This is the second factor by which the NTC has been turned sick today.

Thirdly, the DGS&D and the Defence Department used to purchase a large consignment of their textile requirement from the NTC mills. For that there was a system that the NTC would be given preference as a single tender system. There was a system called 'single tender system'. The NTC used to produce and supply a large volume of the textile requirement of the Defence Suddenly, that system was Department. changed. The protagonists of free tride economy, the protagonists of free market asked the NTC to compete with the most modern mills with its obsolete machinery. They wanted the NTC to compete with the modern mills. But they did not give funds to modernise its machinery. As a result the supply of NTC -to the Defence Department has nearly been half. That is the reason why the NTC is sick today. The NTC is sick because you did not give funds. The NTC is sick because the modernisation fund was diverted to private sector. The NTC is sick because you did not want them to produce enough Janata cloth for the people. The NTC is sick because it was not allowed to supply textiles to the DGS&D and to the Ministry of Defence. That is why the NTC is on the verge of collapse. It is not that they have decided to close down 20 or 30 mills because those were on the I verge of collapse. reason for the collapse is a The calculated strategy on the part of the Government to liquidate the NTC. What is the situation? The more i we are civilized the more ill-clad are the

people of our country. The more ill-dad the people of our country are, because low value textile is not being produced, [Madam, three years back the per capita consumption of textiles in our country was 8 metre and today the per capita consumption of cloth in our country has gone down to a little less than 7 metres. Madam, 1 was a member of the National Commission for Rural Labour. A survey was conducted about the eonsumption of textiles by the families belonging to the ! agricultural workers. The survey report says—that was not a report of the Left- ist party-90 per cent of the women folk belonging to landless agricultural labour families of the not have more than one country do sari and 95 per cent of the male members of the landless agricultural labour families do not have more than one dhoti. Seventy per cent of the children are ill-clad. The consumption of cloth come down because you are has producing less. The low value textiles are only produced by N.T.C. mills and N.T.C1 mills are suspending production. They have been asked to suspend production because they don't have money; they don't have the working capital and they have a corrupt More corrupt are the management. officials in the Ministry of Textiles. As a result the NTC is on the verge of a total collapse. This is an anti-social strategy of the Ministry of Textiles. What is the repercussion of the step-by-step closing down of the NTC mills? We will have less cheap cloth. Common people belong to the low-income group and they will face rise. During the last one year, cotton production has gone down, cotton consumption has gone down and the price of low-value textile has increased by 25 per cent. We are not interested in Bombay Dyeing. Neither are we interested in Reliance. Reliance has increased its profits because it has been allowed to exploit the text'le market. It has been given privileges. As a result the entire textile market is being exploited by the tycoons. The NTC is a medium-sized industry and it is on the verge of collapse. A time will come when

down and the people of the country will be less clad than they had been five yeais back or three years back. In conclusion, I request the hon. Minister to let us know whether it is a fact that a Textile Fund was set up in 1986. Is it a fact that 90 per cent of that fund was diverted to the private sector? Who is going to explain that ? Who is responsible for it ? The bank funds were utilised by the private sector. Who allowed it? He has to explain why enough funds had not been given to the NTC for modernisation. This is my first question. The second: He speaks of Rs. 535 crores for the revifalisation programme of the NTC. Where from is the fund coming? He speaks of the amount, but refrains from naming the source. I know, the Textile Ministry had approached the World Bank for funds to modernise the NTC. The World Bank refused. They had one condition. They were interested in giving funds if the NTC was privatised. Since the demand of the World Bank was not met, it was not given. They proposed to do it after some years: after NTC is liquidated. At this point of time since they cannot privatise the NTC, the World Bank refused to give the money. I know, the IDBI refused to give funds. The IDBI or some organisation diverted the entire fund to the private sector in 1986. Now it has decided that it will not give funds for modernisation. My second question is Where from the funds for modernisation of the NTC will come. How long will the Government take to modernise it? I believe the Government is interested in paying the funeral charges, but it is not interested in paying the hospital expenses for nursing the health of the ailing patient. I would like to know, when the fund will come, who will give the fund and how much time it will take to modernise. My third question is: Is it true that employees under the name of Voluntary Retirement Scheme are being retrenched forcibly? The Voluntary Retirement Scheme is a voluntary thing. But it is being implemented

there will be less production of janata cloth in such a way that the workers arc being and as a result cloth consumption will come threatened that if they don't sign the application, tomorrow they will be thrown out of the factory, they will not be allowed to enter the factory. I would like to know, how the Voluntary Retirement Scheme is being implemented. My fourth question is: Why are they surreptitiously executing this plan? Why arc they not taking the trade unions into confidence? Why are they not discussing it "? Why are they not exploring the possibility of selling fixed assets, obsolete, fixed assets ? I do not say that the viable fixed assets should be sold. Why are they not discussing the question of selling the obsolete fixed assets apart from land 7 If they have decided to sell off the surplus land of the NTC mills, what is the modality? I apprehend that if the job of sale of the land is given to the NTC management, there will be exefiange of commission payment and that is going to impair seriously the interests of the mills. So, I would like to konw as to what the mechanism is if they would like to sell this land, how that is going to be done and, in what way, that will be done so as to assist the modernisation plan. Lastly, Madam, my question is, is it true that the Government has already decided to dose down 14 mills—I have the list with me—and that it has also decided to close down 20 more mills under the slogan of 'merger'? I would like to knew from the Minister as to who the author of this pernicious Textiles Policy of the country is which is not only against the working class but also against the common people and it also, runs counter to the promise that the Congress has given in the last election. Thank you. Madam.

> था मोहष्यद अमींन (पश्चिमी बंगाल) : मोहतरमः। इस कालिए एटेंशन के जबाब में मंत्री जीने जो बयान दिया है उससे तमाम बार्वे साफ नहीं होती हैं और इस मिलमिले में श्री ग्रह्मान दानगुप्त जी ते जो बार्ते कही हैं मेरे ज्याल में बहु सही हैं। उन बातीं को दोहराना नहीं चाहता है। लेकिन , यह जानना चाहता है कि जिस मुक्त में 87-98करोड़ की साबादी हो जहां ज्यादातर

क्षोग सूती कपडा पहनना चाहते हैं। उसको सूती कपड़ा पहनने की नहीं मिलता तो टैक्सट इल इंडस्ट्री बचेंथे केंसे और इस सवाल का जी बुनियादी पहलू है बह यह है कि बांच के लोगों की भूक्ते सरीद जिल्यूल दर्भाद हो गई है। एक क्षेत्र से ज्यादा वे इसीद नहीं सकते हैं जब तक कि वह फट नहीं जाता है। इसलिए गांदों केलोगों की गरीबी दूर करने के लिये जो कदम सरकार को बहुत पहले उठाने चाहिये ये वह नहीं उठाये गये। बसिक लैप्ट रिफार्म नहीं किया गया जिसकी अजह से गरीबों की गरीबी घटने के बजाय बढ़ती चली गई। गरीबी हटाने के नारे लगते रहे कि हम गरीबी हटा एँगे। लेकिन गांव के लोगों की क्पड़ा खरीदने की ताकत नहीं बढ़ी है। ऐसी हालत में <sup>प्</sup>दाव<sup>ह</sup>र*े* ज्यादा कैसे हो सकती है। बाकी बार्वे तो छोड़ दीजिय। इस कम्पीटिशन के दौर में माडरनाइ जेशन की जरूरत है, इससे कोई ईंकार नहीं कर सकता है। लेकिन सिर्फ यही कहना कि मोडरनाइज्ञान नहीं हुन्ना है । इसलिय मिलें सिक हों गई है पूरी बात नहीं शोगी। इसके दूसरे मी बहुत सारे पहलू हैं। में कह रहा था लैंग्ड रिकार्स के सिलसिले में जो कुछ हमा है जितनी अभीनें बंटी गई है, मरकज हुनूमत के हिसाब के मृताबिक 19 परसेंट सिर्फ पश्चिमी बंग!ल में जमीन बांटी गई है। बाकी अगह इस मामले को नजरभन्दाज करके हालात की बिगडने दिया गया है। में नहीं जानता कि इस सिलांसिने म टेक्सटाइल मिनिस्ट्री कुछ कर सकती है या। नहीं, मगर यही सबसे बड़ा मसला है। अंध एन टी सी. बनने के बाद इतने वाक्यात की रिव्यु किया जा पे तो व सारी भाराविधा निकल आर्थेगी जिनका जिक स्त्री गुरुवास वामगुन्त ने किया है। कोई कारखाना सरकार ने लेती है ती पहल बात देखने को यह आती है कि उसमें अफनरों की भरमार हो जाती है। उसकी जरूरत हैया नहीं है यह कोई देखने वाला नहीं होता है। इस तरह से टोप हैंबी एडमिनिस्ट्रेशन से काम गुरू होता है और उसका नतीया यह होता है कि सुरू से ही घाटा लगने लगता है। कभी पसा नहीं होता है, नभी कपास नहीं होती है, कभी ब्रार्डर नहीं होता है। तरह तरह की बातें होती ह जिनकी कोड़े स्नकार्य नहीं होती है, कोई जांच

नहीं होशी है और इसके लिये कोई क्योनरी भी सेट नहीं की गई है जो इसके देखे कि कारखाना वायक है और उसकी वायबिसिटी के रास्ते में कोई कावट तो पैदा नहीं हो रही है और उनको दूर किया जाये। मिमास के तौर पर मैं अपको बताना चाहता हूं कि पिछले साल एक एप्रीमेंट हुं भी था। यह बात तय पाई गई थी कि मारत सरकार के तमाम कारखानों की चार हिस्सों में बांट दिया जाये।

(a) Mills which have potential for profit and have made cash profit have been dentified; (b) Mills which are in the margin of viability; (c) Mills which are *to* be faded out as a result of amalgamation, merger, etc.; (d) Mills which are

identified for closure.

भव इस सिलसिले में जो स्कीम बनी उस पर पूरी तरह से अमल-दरायत हुआ नहीं। आज की मंत्री जी ने अपने बयात में बताया है कि 60 सिक मिलों को बी. आई. एफ. आर. में देकर कर निदया गया है। यहां से सर्जुलर भेजे जा रहे हैं. कारखानों को बंद करने के लिये। अब यह समझ में नहीं आता कि ने कौन से कारखाने दें। अगर बी. आई.एफ. आर. में वे बारखाने रेफर किये मथे हैं ती उनको में द बारसा हो हो जब तक बी. आई.एफ. आर. का फीसला नहीं हो जाता तब तक बेट करना चाहिये या उनके प्रलावा कुछ और कारखाने बंद हो रहे हैं. यह बात समझ में नहीं आ रही है। जिसमें लिखा हुआ है; जिसमें लिखा हुआ है;

Kindly tefer your fax No. D.O. No. 18011/1/93 NTC(I) regarding time-bound Action Plan for closure! merger of units as per Government decision. Action Plan sent through courier today for perusal and approval. Warm regards,

(S. K. CHAKRAVORTHY) C.M.D "

यह क्लियर फैसला है कि कारखान की बंद कर थी। अब सवाल यह है कि जब बी बार्ट. एफ.बार. में रेफर किया है तो जैसा कंकी औ बताते हैं कि उसकी बाएस लेने का स्वरिकार

महीं है। मैं नहीं समजता हूं कि ऐसा स्याकानून हो सकता है। अयर भवर्षनमेंट इस मामले में श्रीरियस है और हजारों मजदूरों की रोटी बचाला चाहती है और यह चाहती है कि ये कारस्राने बाइबल हो जायें तो टैक्सटाइल पालिसी बदलने की अरूरत है । टैयसटाइल पालिसी बदलने के लिये यह जस्री है कि इस पुरेमामले पर विचार करने के लिये भेंट्रल ट्रैड यूनियनों से बातचीत की जाये। उसमें अगर प्रावसम समझ में का जारे तो फिर उसके मुखाबिक कदम जिटाये जायें। मंजदूर भगर वा<sup>ले</sup>टरी रिटायरमेंड स्कीम के तहत दरम्बास्त करते हैं तो उसको पैसा दे दीजिये, उस पर मुझे कोई ऐतराज नहीं है। हालांकि एक बक्त था, जब इस पर हम लोगों को 'ऐतराज हुआ कि ऐसा क्यों होगा : पैसा पाकरके, महंगाई का जो बालम है, उसमें 40-50 हजार भ्यये भी अगर एक आवमी को मिलता है तो मुश्किल से 40-50 महीने उसका खर्ब चलेगा। उसके बाद वह और उसके बाल-बच्च कहां जार्देंगे ? तो अगर कारखाने बंद होते हैं तो उन मजदूरीं का मुस्तकविल्क क्या होगा, इसके बारे में सरकार कोचती नहीं है। मुल्क में भयंकर कारी बढ़ी हुई है क्या इससे यह महंगाई और बढ़ नहीं जायेगी : इसलिए में इस कालिंग प्रदेंजन के सिलसिले हें सरकार की तबब्बह इस मामले की तरफ दिलाते हुए यह कहना चाहता है कि सरकार तमाम केजीय देख धूनियन सीटरीं के साथ बैठे। युनियमें यह बाहती है कि कारखाने बंद न हों, उनमें नुकसान न हो, मजदूर टीक से काम करें और उनको कानून के मुताबिक तनस्वाह मिले। इसके ग्रालावा हमारी कोई दूसरी मांग नहीं है। हम यह नहीं चाहते हैं कि बंद कारखानों में उनेको रैटकर तनख्दाह दी जाएँ और न हम यह चाहते हैं कि कार एकों को बंद करके मज**्**रों को सड़कों पर भूखों मरने के लिये छोड़ दिया जाये । हिन्मत की सहतबंद टैन्सटाइल पालिसी में ट्रेड धूनियनों की तरफ से पूरा-पूरातावन मिलेगा लेकिन जैसा कि मुख्यास मुप्ता जी ने बताया कि तमाम सारे मसाइस जो इंटरकनेवटेड हैं, अगर उन तमाम बातों को एक साथ जीहकर इस पर फसला नहीं किया गया हो किही सही फैसले पर हम और नहीं पहुंच सकेंगे और टेक्सटाइल इंडस्ट्री की बचा नहीं सकेंगे गुझे इतना टी कहना है।

ا اشری محمد امین (پشعیمی بنگال) : محترمه \_ اس كالنگ الينشن كے حواب میں منتری جی نے جو بیان دیا ھے اس سے تمام باتیں صاف نہیں ہوتی هیں اور اس سلسلے میں شرے گوروداس داس گپتا جي نر جو باتين کهي هيي۔ میرے خیال میں وہ صحیح هیں ۔ میں ان باتوں کو دوہرانا نہیں چاہتا ہوں۔ ایکن یه حانبا جامنا هون که جس ملک سیں ۸۸-۸۸ کروٹر کی آباد ہی هو ۔ جہاں زیادہ تر لو ّک سوتی کیڑا بہننا جامتر هوں ان كو سو تي كيا! پېننر کو نيو ملتا تو ٹيکسٹائيل انلسٹری بیجینگر کیسر ۔ اور اس سوال کا جو بنیادی پیملو مے وہ یہ ہے کہ گئو"ں کے لوگوں کی قوت خبريد بالكل برباد هو كئبي هر ــ ایک کیڑے سے زیادہ وہ خبرید نہیں سكتر لمين حب تك كه وه پهك نمين حاتا هر اسلئر وه گلون کی غریبی <sup>د</sup>ور كرقر كيلئر جو تدم سركاركو بهت پہلے اٹھائے جاہئے تھے وہ نہیں الْهَالْمِ كُئِر بيسك ليند ريفارم نبين کیا گیا ۔ حسکی وجہہ سے غریبون ک غریبی کھٹنے کے بجائے بڑھتی چلی گئی ۔ غریبی مثانے کے نعرے لگُتے رہے کہ ہم غریبی ہٹائیں گے۔ لیکن گوں کے لوگوں کی کپڑا خریدنے کی طالت نہیں بڑھی ھر ۔ ایسی حالت میں پیداوار زیادہ کیسر هو سکتی هے ۔ باتی باتیں تو چهوڑ دیجئر اس کمپٹیشن کے دور میں ما گردنازیشن کی ضرورت هر بر اس س

کوتنی ادکار نہیں کر سکتا ہے ۔ لیکن صرف یمی کمنا که ماڈرنائزیشن کوئی مشینری بھی میٹ نہیں کیگئی ، نہیں ہوا ہے اسلئے ملیں سک ہو گئی هیں پورپی بات نہیں ہوگی ۔ اسکر رائیٹ ہے اور اسکی رائیلیٹی کے دوسرے بھی بہت سارھے پہلو ھیں۔ میں کہه زها تھا لینڈ ریفارم کے سلسلے میں جو کچھہ ہوا ہے جتنی زمین بانشی گئی هر مرکزی حکومت کے حساب کے مطابق و، پرسینٹ صرف پشیحمی بنگال میں زمین بانشی گئی ہے ۔ باقبی جگہ اس معاملر کو نظر انداز کر کے حالات کو بھڑنر دیا گیا ہے۔ میں نہیں جانتا کہ اس سلسلے میں ٹیکسٹائل منسٹری کیمھه کر سکتی ہے یا نہیں کر سکتی ہے ۔ سگر یہی سب سے بڑا مسئله ہے۔ اب این ۔ ٹی ۔ سیٰ ۔ بننے کے بعد اتنے و اقعات کو رپویو کیا جائے تو وہ ساری خرا بیاں نکل اس سلسلے میں جو اسکیم بنی اسپر | آئیں گی جن کا ذکر شری گروداس پوری طرح سے عمل درآمد ہوا نہیں ۔ آ داس گپتا نے کیا ہے ۔ کوئی کارخانہ سرکار لے لیٹی ہے تو پہلی بات بتایا که . - سک ملوں کو بی ۔ اِ دیکھنے میں یه آتی ہے که اسمیں آئمی ۔ ایف ۔ آر ۔ سیں ریفر کر <sup>د</sup>یا ﷺ افسروں کمی بھرمار ھو جاتمی ہے ۔ گیا ہے ۔ یہاں سے سرکولر بھیجے جا | انکی ضرورت ہے یا نہیں ہے یہ کوئی رهے هيں - کارخانوں کو بند کرنے ديکھنے والا نہيں هوتا هے - اسطرح ا ٹاپ ہیوی ایڈھنسٹریشن سے کام شروع آتا کہ یہ کونسے کارخانے ہیں ۔ اگر 📗 ہوتا ہے اور اس کا نتیجہ یہ ہوتا ہے که شروع سے هی گهاٹا لگنے لگتا ریفر کئے گئے میں تو انکو بند کرنا مے ۔ کبھی پیسه نہیں هوتا ہے۔ كا فيصله نهين هو جاتا تب تك ويث ﴿ كبهى آردر نهين هوتا هِ \_ طرح کرنا چاہئے یا ان کے علاوہ کیجھہ اور ا طرح کی باتیں ہوتی ہیں جنکی کوئیی

سنوائبی نمیں هوتبی ہے۔ کونبی جانچ نہیں ہوتی ہے ۔ اور اسکیلئے ہے۔ حو اس کو دیکھر کہ کارخانہ راسطے میں کوئی روکاوٹ تو پیدا نہیں ہو رہی ہے اور ان کو دور کیا 📗 جائے ۔ مثال کے طور پر میں آپکو بتانا چاھتا ہوں کہ پچھلے سال ایک اگریمنٹ ہوا تھا ۔ آیہ بات طے پائی گئی تھی کہ بھارت سرکار کے تدام کارحانوں کو چار حصوں سیں بانٹ دیا حائر ۔

(a) Mills which have potential for profit and has made cash profit have been identified; (h) Mills which are in the margin of viability; (c) Mills which are to be faded out as a result of amalgamation, merger, etc.; (d) Mills which are identified for closure.

شربی محمد اسین (حاربی): اب آج بھی منتری جی نے اپنے بیان میں کینئر ۔ اب یه سمجهه میں نہیں بی ۔ آئی ۔ ایف آر ۔ میں یه کارخانے هو تو جبتک بی ۔ آئی ۔ ایف ۔ آر ۔ کبھی کیاس نہیں ہوتا ہے

<sup>†[]</sup> Transliteration in Arabic Script,

کارخانر بند هو رهے هيں په سمجهه میں نہیں آرهی ہے۔ سیرے پاس ایک سرکاہر کی کاپی ہے جسمن الكها هوا هے ب

"Kindly refer you fax No. D.O. No. 18011[193 NTC(I) regarding time-bound Action Plan for closure [merger of units as per Government decision ( ). Action Plan sent through courier today for persual and approval. Warm regards,

## S. K. CHAKRAVORTHY, C.M.D."

یه کایر فیصله ہے که کارخانر کو بند کر دو ۔ اب سوال یہ ہے که جب بی- آئی - ایف - آر - میں ريفر کيا هے تو جيسا منتربي جي بتاتر هیں که اسکو واپس لینر کا ادهیکار نمیں هے ـ میں نمیں سمجهتا هوں که ایسا کیا قانون هو سکتا ہے۔ ا گر گورنمنگ اس معامله مین سیریس ھے اور ھزاروں سردوروں کی روابی بیجانا جاهتی ہے اور به جاهتی ہے کہ به کارخانے وائیل ہو جائے تو ٹیکسٹائل پالیسی بدانے کی ضرورت ہے۔ ٹیکسٹائل پالیسی بدانے کیلئے یه ضروری ہے کہ اس پورے معاملر پر وجار کرنے کیلئے سینٹرل ٹریڈ یونینرں سے بات چیت کی جائے ۔ اسمیں اگر پرابلم سمجهه مین آ حاثر تو پهر اسكر مطابق قدم الهائر حائين ـ مزدور اگر والنثيريي ريثائر مينك اسکیم کے تحت درخواست کرتر ھیں تو اسکو پیسه دیدیجئے اسپر مجهر

كوئي اعتراض نہيں ہے ۔ حالانكه ایک وقت تھا حب اسپر ہم لوگوں كو اعتراض هراكه ابساكيون هوگا ـ پیسه با کر کے ۔ سہنگائی کا جو عالم هے اسمیں . س.ه مزار روپیه بھی اگر ایک آدسی کو ملتا ہے تو مشکل سے . ہر ۔ . سہینر اسکا خرچ چلے گا۔ اسکے کے بعد وہ اور اسکے بال بیعر کہاں جائینگر ۔ تو اگر كارخانر بند هوتر هين تو أن مزدورون کا مستقبل کیا ہوگا۔ اسکر بارہے میں سرکار سوچتی نہیں ہے۔ سلک میں بھینکر بیکاری بڑھی ھوئی ہے کیا اس سے یہ بیکاری اور نہیں بڑھہ جانیکی اسلار میں اس کالنگ الینشن کے سلسلر سیں سرکار کی توجہ اس معامله کی طرف دلاتر هوئر یه کهنا حاهنا هوں که سرکار تمام کیندریه ٹریڈ یونینوں کے لیڈروں کے ساتھہ بیٹھر ۔ یونینیں یه جاهتی هیں که كارخانر بند نه هول - ان مين نقصان نه هو ۔ مزدور ٹھیک سے کام کریں اور ان کو قانون کے مطابق تنخواہ سلے۔ اسكر علاوه هماري كوئبي دوسري مانگ نہیں ہے۔ ہم یه نہیں حاهتر که بند کارخانون میں انکو بيثهكر تنخواه دي جائر اورنه هم یه جاهتر هیں که کارخانوں کو بند کر کے مزدوروں کو سڑکوں پر بھوکوں سرفر کے نثر چھوڑ دیا جائے۔

حکومت کو صعتهند ٹیکسٹائل پائیسی سیں ٹریڈ یونینوں کی طرف سے پورا پورا تعاون ملے گا۔ لیکن جیسا که گروداس گیتا جی نے بتایا که تعام سارے مسائل جو انٹر کنیکٹڈ هیں اگر ان تعام باتوں کو ایک ساتھ جوڑ کر اسپر فیصله نہیں کیا گیا تو کسی صعیع فیصلے پر هم نہیں پہنچ صعیع فیصلے پر هم نہیں پہنچ سکینگے اور ٹیکسٹائل انٹسٹری کو سکین گے۔ سجھے اتنا هی کہنا ہے۔

THE DEPUTY CHAIRMAN: Mr. V Narayanasamy. We have two minutes only I don't think there is any point in askin; you to start your speech in those two minutes.

SHRI V. NARAYANASAMY (Pondi *chery*) : After lunch, I will speak, Madam

THE DEPUTY CHAIRMAN: I must remind that those who give a notice o Calling Attention should speak strictly according to the rules. Now there is change in our tradition and some people from various political parties startet speaking. So, we have deviated from our rules.

Another thing which I should remind the Members is, in a Calling Attention a person in whose name the Calling Atten turn notice is given gets about 15 minutes time and the other Members whose names are there, should only ask pointed ques tions taking five or six minutes. We usee to have Calling Attention notices almost every day or on every alternate day, So, we can accommodate more Calling Attention notices on different subjects which are of concern to the Members and which will have effective participation of the Members and which will get effective Government. response from the

This is my observation and experience or all these years in the Chair and also as a Member and I hope that the Members will abide by it so that we can accommodate more subjects and more Members also.

PROF. SAURIN BHATTACHARYA (West Bengal): Madam, you should not have pointed out Mr. Gurudas Das Gupta because he is the initiator of the discussion. Only others should have been mentioned.

THE DEPUTY CHAIRMAN: It is in his name and he has initiated the debate and he has made the ground work. He wants the Government's attention to be drawn and he has made the ground work and, out of that, the Members can find out points and frame pointed questions or if they have their own pointed questions, they can ask. This is my suggestion to the Members. This has always been the tradition.

SHRI V. NARAYANASAMY: From the Minister's statement also they can pick out points and put questions.

THE DEPUTY CHAIRMAN: Yes.

Now, the House stands adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock,

The Vke-Chainnan (Sved Sibtey Razi) in the Chair.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE Problems being faced by the mills running under the National Textiles Corporation and action taken by the Government in regard thereto—Contd.

THE VICE-CHAIRMAN (SYED SIB-rEY RAZI): Shri V. Narayanasamy.

<sup>†[]</sup> Transliteration in Arabic Script.